

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 3213  
TO BE ANSWERED ON 31<sup>ST</sup> DECEMBER, 2018**

**No Detention Policy**

**†3213. SHRIMATI RANJANBEN BHATT:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the State Governments propose to make changes in the no detention policy in schools;
- (b) if so, whether the Union Government has considered their demands so far; and
- (c) if so, the details thereof, if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT**

**(DR. SATYA PAL SINGH)**

(a) to (c): Section 16 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that 'No child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education.'

In pursuance of a resolution adopted in the 59<sup>th</sup> meeting of the Central Advisory Board of Education (CABE) held on 6<sup>th</sup> June, 2012, and in subsequent meeting of CABE held on 25<sup>th</sup> October, 2016, it was decided that the Central Government may bring in suitable amendment to Section 16 of the RTE Act, 2009 related to the 'No Detention' provision. The Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017 was, accordingly introduced in Lok Sabha on 11<sup>th</sup>

August, 2017. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 to amend 'No Detention' provision in the RTE Act, 2009 has been passed by Lok Sabha on 18<sup>th</sup> July, 2018. The Bill is now pending in the Rajya Sabha.

The Bill seeks to substitute Section 16 of the Act so as to provide for (i) a regular examination in the fifth class and in the eighth class at the end of every academic year, (ii) additional instruction if a child fails in the regular examination and opportunity for re-examination within a period of two months from the date of declaration of the result, and (iii) empowering the appropriate Government to allow schools whether to hold back a child in the fifth class or in the eighth class or in both classes, or not to hold back a child in any class, till the completion of elementary education.

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